

[Shri Vasant Sathe]

I have written to the State Governments to do something about that: it is within their power. Then Sir, regarding 28 suggestions, since they are of a constitutional nature, we could not accept them. We have not accepted the 28 suggestions. They are still being examined. That is the position about them.

MR. DEPUTY-SPEAKER: I shall now put the amendment of Shri Parulekar to the vote of the House.

Amendment No. 16 was put and Negatived.

MR. DEPUTY-SPEAKER: We shall take up the Clauses next time. Shri Sathe, in a cinema theatre, there are four shows. Therefore, you will have to come for the fourth time.

SHRI VASANT SATHE: In some theatres, the show goes for weeks and weeks. This will also go on for weeks.

15.01 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
THIRTY-SECOND REPORT

MR. DEPUTY-SPEAKER: Now we take up Private Members' business.

SHRI Y. S. MAHAJAN.

SHRI Y. S. MAHAJAN (JALGAON): I beg to move the following:

"That this House do agree with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th December, 1981."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Thirtysecond Report of the Committee on Private Members' Bills and Resolutions presented to

the House on the 10th December, 1981."

The motion was adopted.

MR. DEPUTY SPEAKER: Now we move on to the introduction of Bills. The first Bill is in the name of Shri Vikhe Patil. Shri Patil. He is not here. The next Bill is also that of Shri Patil. Not here.

The third and fourth Bills are also that of Shri Patil. He is not here. The next Bill is that of Shri Fernandes. Shri Fernandes.

He is also not present. The next two bills under item Nos. 6 and 7 are also that of Shri Fernandes. He is not present. Item No. 8 is in the name of Shri Ram Swarup Ram. Shri Ram Swarup Ram. He is not present. The next Bill under item No. 9 is that of Shri R.L.P. Verma. Mr. Verma.

15.02 hrs

INDIAN SOCIAL DISPARITIES AND
POVERTY ABOLITION BILL*

MR. DEPUTY-SPEAKER: Shri Verma. You may seek leave of the House to introduce your Bill.

श्री रीतलाल प्रसाद वर्मा (कोडरमा) :
मैं प्रस्ताव करता हूँ कि अन्य पिछड़े वर्गों के नागरिकों के सामाजिक, शैक्षिक और आर्थिक पिछड़ेपन का संविधान की व्यवस्था के अन्तर्गत उत्पादन करने वाले विधेयक को पुनःस्थापित करने की अनुमति दी जाए।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for leave to introduce a Bill to provide for abolition of social, educational and economic backwardness of the citizens belonging to other backward